

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 283 OF 2016 & IA NOS. 581 AND 582 OF 2016

AND

APPEAL NO. 215 OF 2016 & IA NO. 465 OF 2016

Dated: 09th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

A.No. 283 of 2016 & IA Nos. 581 and 582 of 2016

UJVN Ltd. ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Anr. ...Respondent(s)

A.No. 215 of 2016 & IA No. 465 of 2016

UJVN Ltd., Dehradun ...Appellant(s)

Vs.

Uttarakhand Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Anand Tiwari
Mr. Abhinav Raghuvanshi

Counsel for the Respondent(s) : Mr. D. V. Raghu Vamsy for
Mr. Buddy A. Ranganadhan for R.1
Mr. Pradeep Misra
Mr. Manoj Kumar for R.2

ORDER

Learned counsel for respondent No.2 states that respondent No.2 does not wish to file any reply. Learned counsel for respondent No.1 seeks a week's time to file reply. He may file the same on or before 17.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 27.03.2017 after serving copy on the other side.

List these matters on **29.03.2017.**

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**